

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2802
ANSWERED ON:07.02.2014
MEDICAL EXAMINATION OF RAPE VICTIMS
Gandhi Smt. Maneka Sanjay

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the current procedure for medical examination of rape victims in the country;
- (b) whether the Government propose to ban the use of "finger test" method by forensic experts and doctors for rape victims and adopt a more sensitive method for their medical examination; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): Health is State Subject, no such information is maintained centrally. In so far as three Central Government Hospitals in Delhi viz. Safdarjung Hospital, Dr. RML Hospital and Lady Hardinge Medical College & associated Hospitals are concerned, medical examination of rape victims is carried out as per the proforma for medical examination of rape victims circulated to these hospitals by Directorate General of Health Services vide their letter dated 11.3.2011. No such test called "finger test" is used to establish rape on a rape victim in these hospitals.

In pursuance to the recommendations of Justice Verma Committee constituted by the Ministry of Home Affairs in the aftermath of December, 2012 rape case, the Ministry of Health and Family Welfare has constituted a Committee under Secretary, Department of Health and Family Welfare, comprising of legal/ medical experts and representatives of Civil Society to finalise, inter alia, the revised 'Proforma' regarding 'Medical Examination Report for Sexual Assault Victim' and related guidelines for examination of rape victims.